

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:305

ANSWERED ON:23.02.2011

INVESTIGATION BY CVC`

Laguri Shri Yashbant Narayan Singh;Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases sent by the Government to the Central Vigilance Commission (CVC) for investigation during the last three years and the current year till 31 January, 2011;
- (b) the number of cases out of them in which report has been submitted;
- (c) the number of cases where necessary proofs are said to be lacking;
- (d) the number of cases in which persons have been found guilty and the number of guilty persons recommended for punishment;
- (e) the number of cases where action has not been taken so far and the reasons therefor;and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRIV. NARAYANASAMY)

(a) to (d): The Commission is an advisory body and tenders its advice on references received from Ministries/ Departments/Organizations against officials under its jurisdiction.

Year-wise details of cases referred to the Commission and disposed by the CVC are as under:-

Year	Cases referred to the CVC	Cases disposed by the CVC
------	---------------------------	---------------------------

2008	5431	4238
------	------	------

2009	6976	5317
------	------	------

2010	6986	5522
------	------	------

Jan., 2011	461	380
------------	-----	-----

Details of punishments imposed by the concerned Disciplinary Authority during the last three years in respect of cases where Commission's advice was obtained are as under:-

Year	Prosecution Major Penalty	Minor Penalty	Administrative action
------	---------------------------	---------------	-----------------------

2008 138 909 1173 429

2009 225 876 947 381

2010 308 1053 1265 356

(e) & (f): The data is not centrally maintained and it is for the disciplinary authority concerned to decide disciplinary proceedings expeditiously as per relevant disciplinary & appeal rules.